

*The Ancient and Historical Monuments and
Archaeological Sites and Remains (Declaration of
National Importance) Amendment
The Abducted persons (Recovery and Restoration)
Amendment*

Serial No.	Name of Monument	Locality
	PUNJAB STATE District Ambala	
1.	Mound near College compound	Rupar.
	District Fullundur	
2.	Theh Gatti (Mound)	Nagar.
	WEST BENGAL STATE District Cooch-Bihar	
1.	Rajpat site	Khalisa Gosanimari.
2.	Taksal site	Do. "

(c) after the entries as aforesaid and before the heading 'Hyderabad State' the heading 'PART B STATES' shall be inserted;

(d) in the entries under the heading 'Saurashtra State' for entry 1, the following entry shall be substituted, namely:—

"1 Ancient mound. . . 1½ miles from the Brahma Kund at Sihor."

**THE ABDUCTED PERSONS (RECOVERY AND
RESTORATION) AMENDMENT ACT, 1954**

No. 4 OF 1954

An Act further to amend the Abducted Persons (Recovery and
Restoration) Act, 1949.

[27th February, 1954]

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Abducted Persons (Recovery and Restoration) Amendment Act, 1954.

2. Amendment of section 1, Act LXV of 1949.—In sub-section (3) of section 1 of the Abducted Persons (Recovery and Restoration) Act, 1949 (LXV of 1949), for the words and figures "28th day of February, 1954", the words and figures "31st day of May, 1955" shall be substituted.